GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION RAJYA SABHA UNSTARRED QUESTION NO: 655 (TO BE ANSWERED ON THE 29th July 2024)

IN-FLIGHT INTERNET/WI-FI SERVICES

655. SHRI A. D. SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government intends to provide in-flight internet/Wi-Fi services to the international and domestic passengers;
- (b) if so, the details thereof; and
- (c) by when the services will be provided?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): The Government has notified the amended Rule 29B of The Aircraft Rules, 1937 vide GSR No. 142(E) dated 21.02.2020 for permitting the use of internet services by passengers on board an aircraft in flight through Wi-Fi for use of smartphone in flight mode or airplane mode.

In compliance of Rule 29B of The Aircraft Rules, 1937, the detailed requirements have been issued as Civil Aviation Requirements (CAR) Section 5 Series X Part I for the use of internet service through Wi-Fi.

Further, there is no distinction regarding use of inflight Wi-Fi connectivity for domestic and international operations.

It is for the airlines to provide the internet connectivity in compliance with Rule 29B of The Aircraft Rules, 1937 during the flight.
